

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE SEVENTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 38660 OF 2025

Between:

Chitti Reddy Asritha, D/o. Chitti Reddy Prabhakar Reddy, Aged 25 years,
Occupation. Medico, R/o. H.No. 18-70/1, RTC Colony, Shad Nagar Town and
Mandal, Ranga Reddy District

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary. Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus to declare the inaction of the Respondent No.2 in considering the Representation, Dated 13.12.2025 and Email, Dated 13.12.2025, submitted for seeking an opportunity of 2nd Phase web option to avail PG-Medical Seat, which Registered and slot booked in 1st Phase Web Option for time and date as 06.00 AM on 13.12.2025, whereas due to technical reason of server busy and missed the time of exercising web option, by the later point of time, the option was unable to open, inturn the representation and mail was sent on within a hours time, but are kept pending, hence the same is illegal, arbitrary and unconstitutional and consequentially direct the Respondent No.2 to consider

Representation, Dated 13.12.2025 and provide the writ petitioner with an opportunity to avail PG-Medical Seat in 2nd Phase web counselling

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions on the Respondent No.2 to consider Representation, Dated 13. 12.2025 and provide the writ petitioner with an opportunity to avail PG-Medical Seat in 2nd Phase web counselling

Counsel for the Petitioner : Ms. MEGHANA A.S.REDDY, REPRESENTING FOR SRI KONGALA MOHAN GOUD

Counsel for the Respondent No. 1: SRI R. NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH & FWD

Counsel for the Respondent No. 2 : SRI T. SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.38660 of 2025

Dated:17.12.2025

Between:

Chitti Reddy Asritha

...Petitioner

and

The State of Telangana,
Rep. by its Principal Secretary,
Medical and Health Department, Secretariat,
Hyderabad,
and 1 another.

...Respondents

ORDER:

Learned counsel Ms. Meghana A.S.Reddy,
representing learned counsel Sri Kongala Mohan Goud,
appears for the petitioner.

Sri R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. The petitioner missed opting for the first phase of counselling due to alleged server being busy. She made a representation on 13.12.2025 to provide her another opportunity for securing Post Graduation Medical seat, as she has scored good marks and rank. The said representation has not been addressed. Therefore, the petitioner has approached this Court.

3. Learned Standing Counsel for the University submits that the representation of the petitioner would be considered on its own merits in accordance with law, if so directed.

4. In that view of the matter, without making any comments on the merits of the case, the instant writ petition is disposed of directing the University to decide the representation of the petitioner dated 13.12.2025 in accordance with law within a period of two days from the date of receipt of a copy of this order. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- U. SUDHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary. Medical and Health Department, Secretariat, The State of Telangana, Hyderabad.
2. ^{The} Registrar, Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506007.
3. One CC to SRI KONGALA MOHAN GOUD, Advocate [OPUC]
4. One CC to SRI T. SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH & FWD, High Court for the State of Telangana. [OUT]
6. Two CD Copies

PVL/PVL

HIGH COURT

DATED:17/12/2025



ORDER

WP.No.38660 of 2025

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

Qmt
19/12/25